

RESERVED

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Dated: This the 2nd day of Nov 2010

Original Application No. 1134 of 2005

Hon'ble Mr. S.N. Shukla, Member (A)

1. Veeresh Kumar, S/o Sri Ram Khiladi, R/o Village – Karbana Post – Dandu Pura P.S. Tajganj, Distt: Agra.
2. Suresh Chandra, S/o Shri Natthu Singh, R/o Village Karbana, Post – Dandu Pura P.S. Tajganj, Distt: Agra.

..... Applicants

By Advocate: Sri Rakesh Verma

V E R S U S

1. Union of India through the Secretary, Ministry of Health and Planning, Nirman Bhawan, New Delhi.
2. The Director General, Indian Council of Medical Research, Ansari Nagar, New Delhi.
3. The Director, Central Jalma Institute of Leprosy, P.S. Tajganj, Distt: Agra.

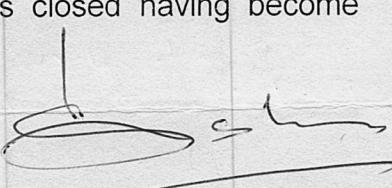
..... Respondents.

By Advocate: Shri M.B. Singh

O R D E R

It is submitted by the learned counsel for the applicants that this OA having become infructuous in view of the fact that subsequently both the applicants have been engaged as casual labour after a selection initiated through a letter dated 07/10.10.2005 (Annexure A-5 to OA No. 407 of 2006) vide letter dated 22/24.10.2005, initially for a period of two months, extended from time to time view orders dated 27.01.2006, 27.02.2006 and 26.03.2006 and both are still continuing (Annexure A-6, A-7, A-8 and A-9 to the OA No. 407/06).

2. In view of the above this OA stands closed having become infructuous. No cost.


Member (A)

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